

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

O.A. NO/44/91 T.A. NO.

Shri J.B.Karadia	Petitioner
Mr.R.R.Tripathi	Advocate for the Petitioner (s)
Versus	
Unkon of India & ors.	Respondent
Mr.Akil Kureshi	Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

Vice Chairman

DATE OF DECISION 17-11-1995

The Hon'ble Mr. K.Ramamoorthy

Member (A)

JUDGMENT

- 1. Whether Reporters of Local papers may be allowed to see the Judgment ?/
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

No



Jayeshkumar Bhagwandas Karadia

a**dd :** 27,*S*haradnagar, Tarsali Røad, Baroda-390 009.

Applicant

Advocate

Mr.R.R.Tripathi

versus

- Union of India, Through:
 The Commander Works,
 Engineer(P), Makarpura Road,
 Baroda.
- Administrative Officer-II, c/o, Commander Works Engineer(P), Makarpura Road, Baroda.

Respondents

Advocate

Mr.Akil Kureshi

ORAL ORDER

O.A. 44/91

Date: 17-11-1995

Per Hon ble Mr.N.B.Patel

Vice Chairman

Counsel, Mr. Kureshi tenders a copy of the order dated 27th October, 1995 issued by the Department, taken on record. In view of this order, the applicant's learned advocate, Mr. Tripthai, under instructions from the applicant who is personally present in the Court room, seeks permission to withdraw the present O.A. with liberty to the applicant to make a representation as regards the date from which his seniority in the promotion post will be reckoned and as regards the

arrears of difference of pay. If the applicant makes such a representation within a period of 4 weeks after the taking over charge of the promotion post, which he proposes to take over on 20-11-1995, the Competent Authority is directed to take decision on the applicant's representation within a period of 8 weeks from the date of the receipt of the representation by it in accordance with law and on the merits of the case. O.A. stands disposed of as withdrawn with liberty to the applicant to challenge the decision that may be taken on his representation if it aggrieves him.

No order as to costs.

(K.Ramamoorthy)
Member (A)

(N.B. Patel) Vice Chairman

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